

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 130
(IB)-1846(PB)/2019

IN THE MATTER OF:

Ratan Projects & Engineering Company Pvt. Ltd. Applicant/petitioner
v.
The Indure Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2019

Coram:

SH. P. S. N. PRASAD
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Petitioner(s):- Mr. S.P. Singh Chawla, Adv.
For the Respondent(s): Mr. Varun Gupta, Adv.

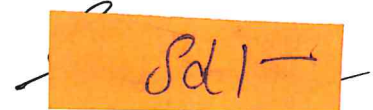
ORDER

Mr. S.P. Singh Chawla, Ld. Counsel for the petitioner prays for withdrawal of the petition on the ground of settlement. The prayer for withdrawal is accepted & the petition is dismissed as withdrawn. Liberty is granted to revive the application in case of default.

Dismissed as withdrawn.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(P. S. N. PRASAD)
MEMBER(JUDICIAL)

13.09.2019
Ritu Sharma